

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 118/MP/2023
along with IA No. 31/2023

Subject : Petition under Section 79 (1) (f) of the Electricity Act, 2003 seeking quashing of the invoices dated 6.2.2023 and 6.3.2023 to the extent of interest component levied by the NTPC.

Petitioner : Punjab State Power Corporation Limited

Respondents : NTPC Limited

Date of Hearing: **18.3.2024**

Coram : Shri Jishnu Barua, Chairperson
Shri Arun Goyal, Member
Shri Pravas Kumar Singh, Member

Parties Present: Shri Anand K. Ganesan, Advocate, PSPCL
Ms. Swapna Seshadri, Advocate, PSPCL
Shri Amal Nair, Advocate, PSPCL
Shri Ashutosh Srivastava, Advocate, NTPC
Shri Kartikay Trivedi, Advocate, NTPC
Shri Shiv Bhawan, NTPC

Record of Proceedings

Since the order in the Petition (which was reserved on 12.9.2023) could not be issued prior to one Member, who formed part of the Coram, demitting office, the matter has been re-listed for hearing.

2. At the outset, the learned counsels for the Petitioner and the Respondent submitted that since pleadings and arguments have already been completed, the Commission may reserve its order in the petition. Based on the consent of the parties, the order in the petition was reserved.

By order of the Commission

Sd/-
(B. Sreekumar)
Joint Chief (Law)

